

Regarding request to bring Constitutional Amendment Bill to remove 50% cap on Reservation

SHRI OM PAVAN RAJENIMBALKAR (OSMANABAD): Hon?ble Chairman Sir, I would draw the attention of central Government towards a burning issue of my State Maharashtra.

Sir, Maratha and Dhangar community are protesting on roads for the demands of reservation in Maharashtra. Around 100 Maratha youths have committed suicide for Maratha reservation. On 15/11/2018, on the basis of Gaikwad Commission?s recommendations, 13% reservation was given to Marathas in education and jobs. A petition was filed against it in High Court but that was rejected. Subsequently, a new petition was filed in the Supreme Court. On 20/9/2020, I had raised the same issue and demanded that the Central Government should intervene in this matter for the restoration of reservation as it was restored in the case of Tamil Nadu even after barring the 50% cap.

But, unfortunately, my demand was ignored and on 9/11/2020, this Maratha reservation was quashed by Hon?ble Supreme Court. Later, on 18/3/2021 and 14/12/2022, the Supreme Court of India rejected the plea for Maratha reservation as it had crossed the 50% Cap. I have been repeatedly demanding that a constitutional Amendment Bill should be brought to remove this cap of 50% to extend the benefits of reservations to this community.

I had also pressed for this demand through Private Member?s Bill in November 2023. Sir, Members of our party Shivsena (UBT) had also met Hon?ble President of India and requested her kind intervention in this matter. Due to this, a law and order situation could arise in Maharashtra. The State Government is not ready to fulfill its promise and sentiments of Maratha and Dhangar Community are very strong. So, I am requesting the Central Government to bring a constitutional Amendment bill to remove 50% cap on reservations. Thank you.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग): महोदय, मैं माननीय सदस्य के विषय के साथ स्वयं को सम्बद्ध कर रहा हूँ।

